

The image contains three distinct elements. On the left is the logo of the RP-Sanjiv Goenka Group, featuring a stylized sunburst icon above the text 'RP-Sanjiv Goenka Group'. On the right is the logo of CESC Limited, which includes a stylized lamp icon and the text 'CESC LIMITED'. Centered below these logos is the title 'NOTICE INVITING E-TENDER' in a bold, black, sans-serif font.

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த.க.எண். 1173/2023/இ

தமிழ்நாடு அரசு

இராணிய்பேட்டை நகராட்சி

மறு ஒப்பந்தத்தின் அறிவிப்பு



தாள் : 06.12.2023

இராணிய்பேட்டை நகராட்சி மூலக் கட்டிட வாரியம், பாராதிரு, இடைமேல் வீதியுள் 2023-2024 (Phase IV) திட்டத்தில் கீழ்க்கண்ட, அங்கீகரிக்கப்பட்டவர்கள் அத்துமீறாதவர்கள் என அறிவிக்கப்பட்டுள்ளதால் எந்திரி கட்டிட ஒப்பந்தத்தின் கீழ் 27.12.2023 இல் தயார்செய்த திட்டம் 3.00 ஏக்கர் அளவு (Total) (Tender) Online முறையில் தொடர்புபடுத்தப்படும். மேலும், ஒப்பந்தப்பள்ளி அமைந்துள்ள பகுதி மீளாக கட்டிட ஒப்பந்தத்திற்குள்ளாகி குறைந்தபட்ச ரூ.330 லட்சத்திற்கு மேற்பட்ட ஒப்பந்தப்பள்ளி புகார்கள் <https://tenders.gov.in> மூலம் இராணிய்பேட்டை மீளாக ஒப்பந்தம் செய்து கொள்ளப்படும். ஒப்பந்தப்பள்ளி திட்டப்பெட்டி திட்டம் மீளாக அரசு நிதியை அனுப்பும் வீதியுறையாக இருக்கும். இதற்கு வேண்டிய கட்டிட ஒப்பந்தத்திற்கு ஒப்பந்தப்பள்ளி திட்டப்பெட்டி, மீளாக கட்டிடப்பட்டு அத்துமீறாதவர்கள் தயார்செய்த திட்டம் 3.00 ஏக்கர் அளவு (Total) (Tender) Online முறையில் தொடர்புபடுத்தப்படும். மேலும், ஒப்பந்தப்பள்ளி அமைந்துள்ள பகுதி மீளாக கட்டிட ஒப்பந்தத்திற்குள்ளாகி குறைந்தபட்ச ரூ.330 லட்சத்திற்கு மேற்பட்ட ஒப்பந்தப்பள்ளி புகார்கள் <https://tenders.gov.in> மூலம் இராணிய்பேட்டை மீளாக ஒப்பந்தம் செய்து கொள்ளப்படும்.

(Tender) (Online) முறையில் ஒப்பந்தப்பள்ளி புகார்தல் செய்தவர்கள் அளித்திருக்கிற ஒப்பந்தப்பள்ளி 18.12.2023 இல் தயார்செய்த திட்டம் 3.00 ஏக்கர் அளவு (Total) (Tender) Online முறையில் தொடர்புபடுத்தப்படும். மேலும், ஒப்பந்தப்பள்ளி அமைந்துள்ள பகுதி மீளாக கட்டிட ஒப்பந்தத்திற்குள்ளாகி குறைந்தபட்ச ரூ.330 லட்சத்திற்கு மேற்பட்ட ஒப்பந்தப்பள்ளி புகார்கள் <https://tenders.gov.in> மூலம் இராணிய்பேட்டை மீளாக ஒப்பந்தம் செய்து கொள்ளப்படும்.

வ. எண்.	பணிப்பெயர் விவரம்	மதிப்பீடு (ரூ. இலட்சத்தில்)	குறைந்தபட்ச தொகை 1% ரூ.	பணி ஒப்பந்தம் காலம்
1.	பாராதிரு, இடைமேல் வீதியுறையிலிருந்து கட்டிட வாரியம் வீதியுறையிலிருந்து புதியதாக நகல்-ம் அமைத்து குடிநீர் வசகரண குழாய், கடைகள் மீட்டல் மற்றும் மின்சாரப்பேட்டை மாற்றி அமைத்தல்	290.00	ரூ.2,90,000/-	6 மாதங்கள்

<https://tenders.gov.in> /6677/பின்புலத்தின்/2023

அ.கனையாபாள், இராணிய்பேட்டை நகராட்சி

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 1)
 3rd Floor, Triveni Complex, Abids, Hyderabad-500 001

Form No. 14
 [See Regulation 33(2)]

By Regd. A/D, Dasti failing which by Publication

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE OF 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/288/2022 06-12-2023

STATE BANK OF INDIA
Versus
M/S. HIRANMAYE INDUSTRIES PVT LTD

To

(CD 2) SMT M. PRANATHI, W/O DR. M. R. MURALI KRISHNA, MAJOR, H.NO. 36/1, 14TH STREET, V BLOCK, ANNA NAGAR, CHENNAI-600040
 (CD 4) SRI G. ANIRUDH BHASKAR REDDY, S/o. SRI G. B. KARUNAKAR REDDY, AGED MAJOR, D.NO.15/311-A GANGAVARAPU GOPAL REDDY STREET, MADANAPALLE, CHITTOOR DISTRICT ANDHRA PRADESH.
 (CD 6) SMT HITA PRABHA REDDY, D/O SRI G. B. KARUNAKAR REDDY, MAJOR, D.NO. 15/311-A, GANGAVARAPU GOPAL REDDY STREET, MADANAPALLE, CHITTOOR DISTRICT, ANDHRA PRADESH.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 1) in **OA/304/2021** an amount of **Rs. 2,95,56,175.00 (Rupees Two Crore Ninety Five Lakhs Fifty Six Thousands One Hundred Seventy Five Only)** along with pendente lite and future interest @ 8.20 % Simple Interest Yearly w.e.f. **01-12-2021** till realization and costs of **Rs. 1,85,025.00 (Rupees One Lakh Eighty Five Thousands Twenty Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **31-01-2024 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **06-12-2023**

PP

Recovery Officer,
Debts Recovery Tribunal, Hyderabad (DRT 1)

MAHINDRA RURAL HOUSING FINANCE LIMITED Corporate Office: Sadhana House, 2nd Floor, 570, P.B. Marg, Worli, Mumbai 400 018 India Tel: +91 22 66523500 Fax: +91 22 24972741 Branch office address: Mahendra Home Finance #2861 2nd Floor, 3rd cross, MGM Square, Mamas Joint Road, MCC 'B' Block, Davanagere 577 004.						
POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)						
Whereas, the undersigned being the Authorized Officer of M/s. Mahindra Rural Housing Finance limited (hereinafter referred as MRHFL) having its Branch office at # Mahindra Rural Housing Finance Ltd. Mehendra Home Finance #2861 2nd Floor, 3rd cross, MGM Square, Mamas Joint Road, MCC 'B' Block, Davanagere 577 004, Under the Securitization Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13 (12) read with Rule 6 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling up on the respective borrower/s to repay the amount as mentioned against each account with in 60 days from the date of notice (s) date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property /ies described here in below in exercise powers conferred on him/her Under Section 13(4) of the said Act read with Rule 6 of the said Rules on the dates mentioned against each account . The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the change of Mahindra Rural Housing Finance Ltd. For the amount and the interest there on as per Loan Agreement . The borrowers attention is invited to provisions of Sub section (8) Section 13 of the Act, in respect of time available to redeem the secured assets.						
S. No	Agreement No.	Name of Borrower / Co Borrower/Guarantors	Demand Notice Date	Amount as on Demand Notice	Date of Possession Taken	Description of the Immovable Property
1	XERSDAV00294580	ANNESH NAIK, MEENAKSHI, LOKESHWARA NAIK, SHAKUNTALAUMESH NAIK	08-01-2020	Rs.158282/-	12/12/2023	All that part and parcel of the property The house bearing No. 221, Situated at Hulikatte village, Davanagere taluk & District -577512, Measuring 33X40 i.e 1320 sq Fts with the boundaries as follow Boundaries :-EAST :- ROAD, WEST :- ROAD, SOUTH :- HOUSE OF VEERESH NAIK, NORTH :-HOUSE OF SHANKARANAIAK.
2	XERSDAV00262910	HANUMANTHAPPA, HANUMANTHAPPA B M, HANUMANTHAGODHA H, MURTHAPPA, SANNA HANUMANTHAPPA, RENUKAMMA,	03-03-2022	Rs.177154/-	12/12/2023	All that part and parcel of the property The house bearing No. 120, Situated at Palanayakka kote, Jagalur taluk & Davanagere District - Measuring 360 sq Fts with the boundaries as follow Boundaries :-EAST:-CONSERVANCY, WEST:-HOUSE OF KANNAPPA, SOUTH :- CONSERVANCY, NORTH :- ROAD.
3	XRESDAV00237667	MAHANATHESH, MAHANTHAMMA, HANUMANTHAPPA, MANJUNATHA Y,BOSAMMA,BASAVARAJAPPA B	02-12-2021	Rs.196449/-	12/12/2023	All that part and parcel of the property The house bearing No. 1/1, Situated at Giddanakatte village, Jagalur Taluk& Davanagere District , Measuring 20X30 i.e 600 sq Fts with the boundaries as follow Boundaries :-EAST :- ROAD, WEST :- HOUSE OF FIAJAPPA, SOUTH :- ROAD, NORTH :- VACANT PLACE,
4	XRESDAV00314764	KAR I BASAP PA, G E ETHAM MA, D T MADHU, THIPPESWAMY ,NAGENDRAMMA	17-02-2020	Rs.158505/-	12/12/2023	All that part and parcel of the property The house bearing No. 170, Situated at Kamagethanahally village, Jagalur Taluk& Davanagere District Measuring 20X30 i.e 600 sq Fts with the boundaries as follow Boundaries :-EAST :- HOUSE OF SHARANAPPA, WEST :- HOUSE OF MASTER NINGAPPA, SOUTH :- ROAD, NORTH :- ROAD.
Date: 16-12-2023 Place: Davanagere Sd/-Authorized Officer						

SBI STATE BANK OF INDIA, RASMEC
 2nd Floor, Aluva Metro Station Building, Aluva -683101

NOTICE

The property of 03.64 ares in Re sy no 221/36 (Old sy no 304/8) Block no. 34 of Choomikkara village is belonged to me as per Settlement deed no. 1058/2020 of Aluva SRO. The original of the mother title deed Gift deed no. 1138/1990 of Aluva SRO is lost irrecoverably in floods. We have taken loan from State Bank of India Rasmech Aluva by creating mortgage in respect of the properties mentioned above, duly informing the bank that the prior document is lost, and original has not been handed over to any one for creating a mortgage against the property either by myself or by prior owner. Anybody in possession of this document is hereby requested to kindly return the same or to advice the **Assistant General Manager, State Bank of India, RASMEC Aluva, Aluva-683101** in writing, the details of document and the purpose of holding the same within seven days from today. If no information is received, it shall be deemed that there are no prior encumbrances against the property and prior deeds and shall proceed with the certified copy, accepting the same as an unencumbered security with priority over any other charge.

Vishnu P. V., Ponnankulam House, Thaikattukara, Aluva

Aluva
 14/12/2023

SCHEDULE FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF FAIRTIQ INDIA PRIVATE LIMITED	
1. NAME OF CORPORATE PERSON	FAIRTIQ INDIA PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	28/05/2020
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, BANGALORE MINISTRY OF CORPORATE AFFAIRS.
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999KA2020PTC134384
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	RAMANASHREE ARCADE NO.18, M C ROAD, BANGALORE 560001
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	14TH DECEMBER 2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR VIGHNESHWAR BHAT REGISTERED ADDRESS AND CORRESPONDING ADDRESS WITH IIBBI: NO 202, A BLOCK SREELAXMI NIVAS APARTMENTS, WILSON GARDEN 13TH CROSS, NEAR WILSON MANOR APARTMENTS, BANGALORE KARNATAKA, 560027 E-MAIL: bhatvighnes[at]gmail[dot]com PH: +91 95902 52851 MEMBERSHIP NO: IP-N01190 REG NO: IIBBI/IPA-002/IP-N01190/2021-2022/13985
8. LAST DATE FOR SUBMISSION OF CLAIMS	13TH JANUARY 2024

Notice is hereby given that the M/s FAIRTIQ INDIA PRIVATE LIMITED (the Company) has commenced voluntary liquidation on 14th December 2023. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 13th January 2024, to the liquidator at the address mentioned against item 7 above. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Mr. VIGHNESHWAR BHAT
Insolvency Professional

REG NO: IIBBI/IPA-002/IP-N01190/2021-2022/13985
Email Id-Bhatvighnes[at]gmail.com

Date: 14th December 2023
Place: Bengaluru

 यूनियन बैंक ऑफ इंडिया Union Bank of India	KANNUR Branch, Address No.-19, Byraveshwara Complex, Yelahanka Main Road, Kannur Village Bangalore - 562149, Contact no:08356018211 Email ID: ubin0818216@unionbankofindia.bank			
DEMAND NOTICE [SECTION 13(2)]				
NOTICE ISSUED UNDER SECTION 13(2) ACT 54 OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002				
"We, Union Bank of India had issued Demand Notices under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Security Interest Act 2002 by Registered Post with Acknowledgment Due (RPAD) to the addressees furnished to the Bank as mentioned below. Since the notice has not been acknowledged and returned due to non-availability of addressees at the said addresses / due to evading of service of the notices sent by RPAD, notice could not be served. Further, Bank had served the said demand notices by affixture at the addresses given. The contents of the said notices are mentioned herein below.				
1. Name and Address of the Borrower / Co-Borrower / Mortgagor / Guarantor : (1) Late Mr. Govinda Raj (Since deceased referred by his legal heirs), #25, 6th Cross, Sri Vinayaka Layout, Byrathi, Kothanur Post, Bangalore East Taluk, Bangalore-560077, Karnataka, 1(a) Mr. G Rajesh, # 25, 6th Cross, Sri Vinayaka Layout, Byrathi, Kothanur Post, Bangalore East Taluk, Bangalore-560077, Karnataka. 1(b). Mr. G Krishna, # 25, 6th Cross, Sri Vinayaka Layout, Byrathi, Kothanur Post, Bangalore East Taluk, Bangalore-560077, Karnataka. 1(c). Remaining Legal Heirs Mr. (Late) Govinda Raj, # 25, 6th Cross, Sri Vinayaka Layout, Byrathi, Kothanur Post, Bangalore East Taluk, Bangalore-560077, Karnataka.				
[Details of the credit facilities availed by the Borrower]				
Type of Facility	Outstanding amount as on 16.10.2023	Un applied interest as on 30.09.2023	Cost/Charges incurred by Bank.	Total dues
HOUSING LOAN (HLPGEN) 182130100004234	Rs. 11,68,595.00	Rs. 59,273.00	Rs. 9,710.00	Rs. 12,37,578.00
Total Liability Amount: Rs. 12,37,578.00 (Rupees Twelve lakhs Thirty Seven Thousand Five Hundred Seventy Eight Only) together with interest from 16/10/2023.				
NPA Date : 08/08/2023		Demand Notice Dated : 16.10.2023		
Mortgage of immovable property described herein below: All that Piece and parcel of the immovable property bearing Northern portion of site no.11 Katha no.328/2, Property no 25, situated at Byrathi Village, Bidarahalli Hobli, Bangalore East taluk, now comes under BBMP Limits, Bangalore Measuring East to West 50 feet, North to South 28 feet in all measuring 1400 Sq ft and Bounded on the East by: 25 feet road, North by: Site no 10, West by: Site no 18, South by: Remaining southern portion of site no 11.				
2. Name and Address of the Borrower / Co-Borrower / Mortgagor / Guarantor : 1(a).Mr. D Shivakumar S/o.Doral Swamy, # 53, Maragondahalli Village, Bidarahalli Hobli, Bangalore East-560049. 2 (a) S MALATHI W/o. D Shivakumar, #53, Maragondahalli Village, Bidarahalli Hobli, Bangalore East - 560049				
[Details of the credit facilities availed by the Borrower]				
Type of Facility	Outstanding amount as on 23.11.2023	Un applied interest as on 31.10.2023	Cost/Charges incurred by Bank.	Total dues
HOUSING LOAN 182130100006092	Rs. 4,38,763/-	Rs. 4,278/-	Rs. 5,000/-	Rs. 4,48,041/-
Total Liability Amount: Rs.4,48,041/- (Rupees Four Lakh Forty Eight Thousand Forty One Only) together with interest from 23.11.2023.				
NPA Date : 16.08.2023		Demand Notice Dated : 24.11.2023		
Mortgage of immovable property described herein below: All that Piece and parcel of the immovable property bearing residential Site No.53 Katha No.53 (New Katha 155) Formed out of Sy No 70/3, at Maragondahalli Village, Bidarahalli Hobli, Bangalore East, Measuring East to West 40 feet, North to South 30 feet in all measuring 1200 Sq ft and bounded on: East by: Site no 54, North by: Site no 51&52, West by: 30 ft road, South by: site no 17.				
You are hereby called upon to pay Union Bank of India, within a period of 60 days from the date of publication of this notice, the respective amount mentioned here above, failing which Union Bank of India will take necessary action under the provisions of the said Act, against the secured assets including taking possession of the secured assets of the Borrowers and the Guarantors. The powers available to Union Bank of India under the Act include (i) power to take possession of the secured assets of the Borrower / Guarantors / Mortgagor including the rights to transfer by way of lease, assignment or sale for realising secured assets and any transfer of secured assets by Union Bank of India shall vest in the transferee rights in or in relation to, the secured asset transferred as if the transfer has been made by you. In terms of the provisions of section 13(8) of the said Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of your business), any of the secured assets as referred to in the Demand Notice affixed and also Hypothecated / Mortgaged to the bank without prior written consent of the Bank. The notice is issued in terms of Section (13)(2) of the said Act.				
Date : 15.12.2023 Place : Bengaluru		Sd/- Authorised Officer Union Bank of India		

 IDBI BANK	IDBI Bank Limited Panampilly Nagar, Kochi-682036 Ph: 0484 2311434
APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)	
Whereas the undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30/08/2021 calling upon the borrower Smt. Ambily R and Smt. N Devakikutty to repay the amount mentioned in the notice being Rs. 1,46,18,859/- (Rupees One Crore Forty Six Lakh Eighteen Thousand Eight Hundred Fifty Nine only) within 60 days from the date of the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 11th day of December of the year 2023. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 1,80,34,779.66 (One Crore Eighty Lakh Thirty Four Thousand Seven Hundred Seventy Nine and Sixty Six Paise Only) as on 07/12/2023 and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
<u>DESCRIPTION OF THE PROPERTY</u>	
All the piece and parcel of immovable property measuring 10.12 Acres (25 Cents) of land with building No 10/221, 221A and everything thereon situated at Old Sy No 64/33 in Block No 4 Re Sy No 304/7/2/2 in Cheranalloor Village, Cheranalloor Panchayat, Revenue Mandal Kanayannur, Emakulam SRO, Emakulam District, Kerala. Bounded: On the North by: Property of Robin, On the South by: Property of Alex Mathew, Benny, On the East by: Road and Property of Alex Mathew, On the West by: Property of Metro Paradise Flat together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.	
Date : 11-12-2023 Place : Kochi	(Sd/-) Authorised Officer IDBI Bank Limited

SOUTH EAST CENTRAL RAILWAY
E-TENDER NOTICE FOR ELECTRICAL WORK

Sr. No. (1) E-Tender No.: Sr. DEE-G-R-OTP-23-24-16, Date: 11.12.2023.
Work: Electrical (G) portion of work-
 (1) Creation of infrastructure and test set up facilities for homing of electric locomotives at Diesel Loco Shed, Raipur, (2) Construction of Outpost at Dallirahaga, (3) Provision of RPF post at Bhanupratapur and Balod.
Tender Value: ₹ 48,59,644.00.
EMD: ₹ 97,200.00.

Sr. No. (2) E-Tender No.: Sr. DEE-G-R-OTP-23-24-17, Date: 11.12.2023.
Work: Electrical (G) portion of work-
 (1) Improvement of power supply arrangement including 33 & 11 KV sub-station at WRS/Raipur, (2) Renovation of 33/11 KV receiving substations at BIA & DLS under Raipur Division (Balance Work).
Tender Value: ₹ 53,34,467.00.
EMD: ₹ 1,06,700.00.

Submission of Tender: Upto 11.30 hours on 11.01.2024.

For further details/purchase of tender document, eligibility criteria and the complete details for the above work, please contact office of the **Sr. D.E.E.(G)/South East Central Railway, Raipur** or refer/download tender document which is available on our website: **www.ireps.gov.in**

Manual offers are not allowed against these tenders and any such manual offers received shall be rejected.

Sr.Divisional Electrical Engineer (G)/ PR/R/Sr.DEE(G)/PI/196 Raipur,

EAST COAST RAILWAY

Notice No. : eT-West-WAT-40-2023,
Dt. 12.12.2023

Name of Work: (EX) MALIGURAI
KIRANDUL - TTR(TSR) - 84 SETS
TTR(TSW) - 84 SETS, TTR(CMSC) -
3 SETS, SEJ - 10 SETS & GLUED JOINTS
- 47 NOS. UNDER DIVISIONAL
ENGINEER (WEST)/WALTAIR ON KK-4
LINE OF WALTAIR DIVISION, EAST
COAST RAILWAY.

Advertised Value: ₹ 3,29,95,099.70
EMD: ₹ 3,15,00,000. Completion period of
the work: 12 (Twelve) Months.

Tender closing date & Time: At 1500
hrs. on 04.01.2024.

No manual offers sent by post/courier.
Fax or in person shall be accepted against
such e-tenders.

Complete information including e-tender
documents of the above e-tender is available
in website : www.ireps.gov.in

Note: The prospective tenderers are advised
to revisit the website 10 (Ten) days before the
date of closing of tender to note any
changes/condemnum issued for this tender.

Divisional Railway Manager (Engg.),
PR-892/O/23-24, Waltair

**IN THE COURT OF THE FIRST ADDITIONAL
DISTRICT JUDGE, COIMBATORE**
I.A. No. 3 of 2022
O.S. No. 337 of 2014
D. BALAMURUGESAN (Died) and 10 others
... Petitioners / Defendants 1,2,3,4,7,8,
& 10,12,13,14

- Vs -
Durai, S/o. Late. Rajagopala Chettiar
No. 32, 4th Main Society Colony,
Audugdy, Bangalore ... 4th Respondents /
11th Defendant.

NOTICE

The petitioner has filed the above petition for Final Decree against you in I.A. No. 3 of 2023 in O.S. No. 337 of 2014 and the same is posted for your appearance on 09.01.2024 on that day you should appear in person or through your counsel at 10.30 A.M., in the above said court failing which you will be set aside.

M/s. Sabapathy Law Associates
Mrs. R. Thenmozhi, MS. 1091/1990
Mrs. B. Ananthi, MS. 2363/2012
Mrs. V. Vanmathi, MS. 409/2021
Mrs. N. Manonmani, MS. 688/2021
Mrs. Nivetha
Advocates, Coimbatore.

**IN THE COURT OF THE
HONORABLE SPECIAL SUB-JUDGE
(MCOP CASES) OF COIMBATORE**
M.C.O.P.No. 55 OF 2023
Sudarshan, S/o. Thirunavukkarasu ... Petitioner
- VS -
Pareash, S/o. Chandran,
No. 24/265 Kalathil House,
Gramam Road, Chale Thathamangalam,
Palakkad, Kerala - 678 102.
... Respondent No. 2

NOTICE

Take notice that the Petition
filed by the said petitioner seeking
compensation for injuries sustained in
a motor vehicle accident has been
Posted on 05.01.2024 at 10.30 am
for your appearance. Therefore,
you are hereby called upon to enter
appearance either in person or
through an advocate. Failing which
the case will be decided against you
setting you ex-parte.

S. RAJENDRAN, B.A., B.L.,
Advocate, Coimbatore, Tamilnadu

“IMPORTANT

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S. E. RAILWAY – TENDER

Tender Notice No. PCMM/GENL/TP/2023/62, dated 15.12.2023. Open e-Tenders for E Procurement system are invited by Principal Chief Materials Manager, S.E.Railway, Hd. Qrs. Office (5th Floor), New Administrative Building, 11, Garden Reach Road, Kolkata-700043 for and on behalf of the President of India, which have been uploaded on website www.irebs.gov.in as follows. All the tenders will be closed at 14.00 hrs.

Sl. No. & Tender No.; Due Date; Brief Description; Quantity; EMO required or not, if yes, please mention the amount respectively :

(1) 2023306A; 25.01.2024; AO/H/OH/POH/BPS Gasket overhauling kit; 572 Set; (2) 291.730/- (3) 25233915A; 25.01.2024; Air dryer complete for VCB; 126 Nos.; (3) 53,080/- (3) 25235007; 27.02.2024; Flexi Coil Bogie frame complete with brake rigging for WAP-4; 04 Set; (3) 3,18,600/-

(4) 25234607; 20.03.2024; Spring Holder Plate Assembly; 1130 Nos.; (3) 81,340/-

(5) 2923398A; 26.03.2024; Spring Loaded Switch Gear 6A-250V; 316 Nos.; (3) 56,300/-

(6) IE235903A; 03.01.2024; HSCF Pump Set; 04 Set; (3) 1,75,580/- (7) 3823330A; 03.01.2024; Top housing for constant contact pulley Orethane (PU) side bearer of BOXNHL wagon; 1323 Nos.; (3) 55,920/- (8) IH235718A; 08.01.2024; Supply & erection of control Transformer 200 VA; 400 Nos.; (3) 84,750/- (9) AA235150A; 04.01.2024; Supply, installation & commissioning of thyristorised welding rectifier etc.; 26 Nos.; (3) 92,500/- (10) 5623514A; 18.01.2024; Running contact for supply of Relay, plug in type, style QT42 etc.; 1200 Nos.; (3) 91,760/- (11) 43233018A; 11.01.2024; Electric Water boiler 30 ltrs. for Hot buffet LHB type coaches; 37 Nos.; (3) 54,660/-

(12) 42235011; 11.01.2024; Brushless DC (BLDC) Motor Ceiling Fan, ISI marked, Sweep size : 1200 mm; 21077 Nos.; (3) 14,27,780/- (13) 42235012; 11.01.2024; Brushless DC (BLDC) Motor Ceiling Fan, ISI marked, Sweep size : 1400 mm; 32363 Nos.; (3) 17,10,920/-

Interested tenderers may visit website www.irebs.gov.in for full details/description/specification of the tenders and submit their bids online. In case manual tenders for these items will be accepted. **N.B. :** Prospective Bidders may regularly visit www.irebs.gov.in to participate in all other tenders & any Corrigendum published thereafter.

(PR-928)

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Regulations of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

STARSHIP GLOBAL VCT LLP

1	Name of corporate person	STARSHIP GLOBAL VCT LLP
2	Date of incorporation of corporate person	29.06.2020
3	Authority under which corporate person is incorporated/ registered	Registrar of Companies, Bangalore
4	Corporate identity number / limited liability identity number of Corporate Person	AAS-7360
5	Address of the registered office and principal office (if any) of corporate person	N-301, 3rd Floor North Block Manipal Centre, 47 Dickenson Road, Bangalore - 560042
6	Liquidation commencement date of corporate person	13.12.2023
7	Name, address, email address, telephone number and the registration number of the liquidator	Shivadutt Bannanje Registration No. IBBI/IPA-002/IP-N00266/2017-2018/10771 Address: N-705, 7 th Floor, North Block, Manipal Centre, Dickenson Road, Bengaluru-560 042. Mob: +91 9845286251 E-mail: ip.shivaduttb@gmail.com
8	Last date for submission of claims	12.01.2024

Notice is hereby given that **Starship Global VCT LLP** has commenced voluntary liquidation on **13.12.2023**.

The stakeholders of Starship Global VCT LLP are hereby called upon to submit proof of their claims, on or before 12.01.2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
SHIVADUTT BANNANJE
 Liquidator

Date: 16.12.2023

Bangalore

Regn. No. Registration No. IBBI/IPA-002/IP-N00266/2017-2018/10771

Address: N-705, 7th Floor, North Block, Manipal Centre, Dickenson Road, Bengaluru - 560 042.

Mob: +91 9845286251 / E-mail: ip.shivaduttb@gmail.com

